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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 575-L.—28th June, 2016.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons and the Financial Memorandum which accompany it, in the *Kolkata Gazette*, the Bill, the Statement of Objects and Reasons and the Financial Memorandum are accordingly hereby published for general information:—

Bill No. 10 of 2016

**THE WEST BENGAL BOARD OF SECONDARY EDUCATION
(AMENDMENT) BILL, 2016.**

**A
BILL**

to amend the West Bengal Board of Secondary Education Act, 1963.

WHEREAS it is expedient to amend the West Bengal Board of Secondary Education Act, 1963, for the purposes and in the manner hereinafter appearing;

West Ben. Act V
of 1963.

It is hereby enacted in the Sixty-seventh Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
Commencement.

1. (1) This Act may be called the West Bengal Board of Secondary Education (Amendment) Act, 2016.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

*The West Bengal Board of Secondary Education
(Amendment) Bill, 2016.*

(Clauses 2, 3.)

Insertion of new section 4A after section 4 of West Ben. Act V of 1963.

2. After section 4 of the West Bengal Board of Secondary Education Act, 1963 (hereinafter referred to as the principal Act), the following section shall be inserted:—

“Constitution of Ad-hoc Committee. 4A. (1) The State Government may, by notification, appoint an Ad hoc Committee consisting of—

- (a) a President, and
- (b) such number of other members not exceeding eleven, as the State Government may think fit,

for such period, not exceeding one year at a time, as may be specified in the notification.

(2) The President of the Ad hoc Committee shall exercise all the powers, and shall perform all the functions, of the President of the Board, and the Ad hoc Committee shall exercise all the powers, and shall perform all the functions of the Board and the Committee constituted by the Board under this Act.”.

Amendment of section 9.

3. In section 9 of the principal Act, in sub-section (2),—

- (1) in the first proviso, for the words “sixty-two years”, the words “sixty-five years” shall be substituted;
- (2) in the second proviso, for the words “sixty-two years”, the words “sixty-five years” shall be substituted.

Amendment of section 49.

4. In section 49 of the principal Act, in sub-section (2), for the words “four years”, the words, figure and letter “four years or an Ad hoc Committee is constituted under section 4A before the expiry of such period of four years” shall be substituted.

STATEMENT OF OBJECTS AND REASONS.

It is under active consideration of the State Government to amend the West Bengal Board of Secondary Education Act, 1963 (hereinafter referred to as the said Act),—

- (a) by inserting a new section after section 4 of the said Act, with a view to constituting an Ad hoc Committee to exercise all the powers, and perform all the functions, of the President of the Board, since restructuring of the West Bengal Board of Secondary Education has not yet been completed;
 - (b) by substituting the words “sixty-two years” with the words “sixty-five years” in the proviso to sub-section (2) of section 9 of the said Act, for raising the age limit of the President of the Board.
 - (c) by making consequential amendment in section 49 of the said Act to avoid existence of the Board and the Ad hoc Committee simultaneously.
2. The Bill has been framed with the above objects in view.

*The West Bengal Board of Secondary Education
(Amendment) Bill, 2016.*

FINANCIAL MEMORANDUM.

There is financial implication involved in giving effect to the provisions of the Bill and necessary budgetary provision shall be made in consultation with the Finance Department in due course.

KOLKATA,
The 28th June, 2016.

PARTHA CHATTERJEE,
Member-in-charge.

By order of the Governor,

MADHUMATI MITRA,
*Secy. to the Govt. of West Bengal,
Law Department.*